

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3139
TO BE ANSWERED ON DECEMBER 16, 2021
EVICTON NOTICE IN LAKSHADWEEP

NO. 3139 SHRI PRADYUT BORDOLOI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the number of persons who have been served eviction notice in Lakshadweep under the Laccadive, Minicoy and Amindivi Islands Land Revenue and Tenancy Regulation Act, 1965, year-wise since 2015 till date;**
- (b) the rationale behind the application of Island Management Plan, 2015 to houses constructed before 2015;**
- (c) whether the Government has conducted any survey on the number of persons who would be rendered homeless in Lakshadweep, if the Island Management Plan, 2015 is to be applied retrospectively, if so, the details and findings thereof and if not, the reasons therefor;**
- (d) whether the Government proposes to reassess the Plan; and**
- (e) if not, whether the Government proposes to rehabilitate or compensate such people who would be evicted under the current regulation and if so, the details thereof?**

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI KAUSHAL KISHORE)

- (a)The Union Territory of Lakshadweep Administration has informed that they have not issued any eviction notice with respect to any dwelling home/resident structure. Total 376 number of Show**

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cause Notices were issued in UT of Lakshadweep to the unauthorised occupants of Government land under section 15 of the Laccadive Minicoy and Amindivi Islands Land Revenue and Tenancy Regulation Act, 1965 read with Rule 17 of the LRT Rules, 1968 to explain why they should not be evicted from the Government land. All notices issued are in relation with construction of temporary nature and not suitable for human dwelling.

(b)UT Administration have informed that there is no plan named “Island management Plan 2015”, which is in force in UT of lakshadweep. Instead, Integrated Island Management Plan (IIMP) implemented in the year 2016 is in force in the UT of Lakshadweep.

(c)The Government has not conducted any survey on the issue. The retrospective operation of IIMP 2016 was not made applicable to the existing authorised dwelling houses at the time of its implementation.

(d)&(e) Since no person is evicted from any dwelling unit, the need of rehabilitation does not arise.
